

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...
**CONTEMPT PETITION NO.060/00124/2018 IN
ORIGINAL APPLICATION NO.060/00860/2017**

Chandigarh, this the 10th day of December, 2018

...
**CORAM:HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &
HON'BLE MS. P. GOPINATH, MEMBER (A)**

...

Dev Dutt Sood r/o House No. 138 P, Bihari Lal Ahata, Bazaar No. 1, Ferozepur Cantt (Applicant No. 36)

....**Petitioner**

(Present: Mr. P.K. Bansal, Advocate)

Versus

K.K. Meena, Commander Works Engineer, HQ Ferozepur, Punjab.

.....
Respondent

(Present: Mr. A.K. Sharma, Advocate)

**ORDER (Oral)
SANJEEV KAUSHIK, MEMBER (J)**

1. Learned counsel for the respondents submitted the benefit of

nigh duty allowance in terms of decision of Jodhpur Bench of the Tribunal has been extended to the petitioner and in compliance of the order of this Court, a speaking order has been passed, therefore, the C.P. may be closed.

2. In view of the above, the CP is closed. Notice stands

discharged. If the petitioner feels aggrieved by the order passed by the respondents, he is at liberty to challenge it on original side.

MAs No. 060/01915/2018, 01916/2018 & 01917/2018 stand disposed of accordingly.

**(P. GOPINATH)
MEMBER (A)**

**(SANJEEV KAUSHIK)
MEMBER (J)**

Dated: 10.12.2018

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